

NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH  
CHENNAI

(15)

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 21/07/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL  
SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER :  
PETITION NUMBER : TCP/267/ (IB)/2017  
NAME OF THE PETITIONER(S) : PANASONIC INDIA PVT LTD  
NAME OF THE RESPONDENT(S) : PONNMONEY MARKETING PVT LTD  
UNDER SECTION : 433 ( e)(f)

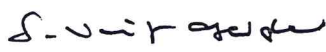
S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

1. J. DEV ESTHAR  
Counsel for petitioner



**ORDER**

Counsel for petitioner present. As seen from the order dated 7.6.2017, it has clearly been mentioned in the earlier direction given, the petitioner was directed to file an affidavit and a bank certificate in order to comply with the provisions of Section 9(3)(b) and (c) of I&B Code, 2016. But till date the compliance has not been made even after <sup>the</sup> a lapse of more than one month. It is also on record that in transfer matters from the Hon'ble High Court of Madras to this Bench, the last date for making compliance with the above said provisions was 15<sup>th</sup> July 2017. Therefore, the Petition being incomplete is rejected u/s 9 (5)(i)(a) of the I&B Code, 2016. In this connection, we may refer to the principle that has been laid down by the Hon'ble NCLAT in *JK Jute Mills Co. Ltd. vs Surendra Trading Company* decided on 01.05.2017. The copy of this order shall be sent by the Registry to the Corporate Debtor and Operational Creditor. Pronounced in the open Court.

  
(S. VIJAYARAGHAVAN)  
MEMBER (TECHNICAL)

  
(CH. MOHD. SHARIEF TARIQ)  
MEMBER (JUDICIAL)